

FIR no. 0362/20  
PS Kalyanpuri  
U/s 276/338 IPC

11.09.2020

This is an application for release of vehicle no. DL 1L AD 2861 on superdari to the applicant Amit Kumar.

Present Ld. APP for the State.

Sh. Naveen Singla, Ld. Counsel for the applicant.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Cri. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

**Copy of the order be given dasti, as prayed.**

  
(Rajinder Kumar)

CMM(East) KKD Courts Delhi/ 11.09.2020

Case No.  
FIR no. 000144/2020  
PS Kalyanpuri  
State vs. Amar Singh @ Shera  
U/s 379/411/34 IPC

11.09.2020

Present: Sh. Deepak Kumar, Ld. APP for the State.

Ld. Counsel for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

At this stage, it is contended by the Ld. APP for State that as per report filed by the IO, present applicant was not arrested in this case and that accused was namely Pradeep.

The application is accordingly dismissed as withdrawn.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
11.09.2020

Case No.  
FIR no. ED-KP-000500/2020  
E-PS Kalyanpuri

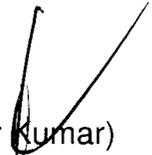
11.09.2020

This is an application for releasing of mobile phone Redmi Note 8 IMEI No.865001042364341 on superdari to the applicant Akash Yadav.

Present: Sh. Deepak Kumar, Ld. APP for the State.  
Sh. Anil Yadav, Ld. Counsel for applicant.

It is submitted by Ld. Counsel for applicant that he wishes to withdraw the present application and he has given statement to this effect on the application itself.

In view of the same, present application is dismissed as withdrawn.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
11.09.2020

Case No.  
FIR no. 011530/2020  
PS Kalyanpuri  
State vs. Not Known.  
U/s 379 IPC  
11.09.2020

This is an application for release of vehicle no. DL 6S AA 3266 on superdari to the applicant Prince Sagar.

Present Ld. APP for the State.

Sh. Parvesh Kumar, Ld. Counsel for the applicant.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Cri. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi

FIR no. 78/2020  
PS Pandav Nagar  
U/s 279/337 IPC

11.09.2020

This is an application for release of vehicle no. MH 47 AA 3602 on superdari to the applicant Ritesh Ranjan.

Present Ld. APP for the State.

Sh. Santosh Kumar, Ld. Counsel for the applicant.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.

(Rajinder Kumar)

CMM(East) KKD Courts Delhi/ 11.09.2020

*Order com  
approved  
by  
11.09.2020*

Case No.  
e-FIR no. 010683/2020  
PS Kalyanpuri  
State vs. Monu  
U/s 379/411 IPC

11.09.2020

Present: Ld. APP for State.

Sh. Vimal Kumar, Ld. Counsel for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that he is innocent and has been falsely implicated in this case. That accused is in JC since 27.06.2020. That recovery has already been effected.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case, applicant/accused Monu is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.



(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
11.09.2020